

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated: 08.09.2006

Memo dated 07.09.2006 has been filed by the Ld. Counsel for the Respondents stating therein that the due has been allowed in favour of the Applicant. The same statement is confirmed by the Ld. Counsel for the Applicant.

In the said view of the matter, the O.A. is disposed of being infructuous.

Copies of this order be provided to both the parties.

M.J.
Member (Admn.)

Counter not filed.

For order.

B
7.5.06

Rep

Order dt 10/05/06

Applicant is absent on call.
On the prayer of Ld Standing Counsel for the Rlys. the matter is adjd to 19/07/06 for Counter.

RT
REGISTRAR

for Counter

b
24/07

Rep

Copies of order dispensed
dated to cancel for
both sides.

h